

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 20th May, 1980.

NOTIFICATION
INCOME TAX

No.3329(F.No.,298/10/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri RANJIT KUMAR SEN GUPTA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri RANJIT KUMAR SEN GUPTA takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
NEW DELHI.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DE), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, West Bengal, Calcutta.
5. The Chief Secretary, Government of West Bengal, Calcutta.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, West Bengal-I, Calcutta.
8. Central Cell-DI(RS&P), New Delhi(2 copies) for issue and distribution.
9. The IAC, (Inspection Division), CBIT, Vikas Bhawan, New Delhi.
10. Guard File.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

P. N. Verma

No.CC/ITCC/3178/945/RSP/80.

(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

* SEARMA *
4/6/80.